

DR. K. MATHEW (Kerala): Sir, it is very important matter.

SHRI LOKANATH MISRA: Sir, please give me a patient hearing. Now what has happened? After the Congress Party was rendered into a minority, the Chief Minister, the so-called Chief Minister who no longer remains the Chief Minister,...

MR. DEPUTY CHAIRMAN: No, no, I will not allow you. Please sit down. You cannot speak like that without Chair's permission.

(Interruptions)

SHRI LOKANATH MISRA: After having been rendered into a minority the Chief Minister is supposed to have recommended to the Governor for a dissolution of the Assembly...

SHRI M. ANANDAM: sir, on a point of order. *(Interruptions)* Matters relating to a State Legislature, when a duly constituted Legislature is there in a State, should not be discussed here.

SHRI LOKANATH MISRA: I would request you to kindly ask the Home Minister to make a statement...

MR. DEPUTY CHAIRMAN: Please take your seat. You were not permitted by the Chairman.

SHRI LOKANATH MISRA: ... as to what the recommendation of the outgoing Chief Minister is. We would like a representative Government! to continue there. The Pra-gati Dal has a majority in the Assembly there, it has 75 Members in a House of 140. Therefore, the Opposition Leader should be called by the Governor to form a Government

MR. DEPUTY CHAIRMAN: Mr. Minister you move your Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to...

DR. K. MATHEW KURIAN: Mr. Deputy Chairman, what is happening in Orissa is a very important matter ...

MR. DEPUTY CHAIRMAN: No, I am not allowing you.

DR. BHAI MAHAVIR (Delhi): Mr. Deputy Chairman, just listen to us for a minute ...

MR. DEPUTY CHAIRMAN: No, no, please sit down.

DR. BHAI MAHAVIR: At least listen to one sentence. The honour-abe Member has stated that a representative Government . . .

MR. DEPUTY CHAIRMAN: I have listened enough. This matter was brought to the Chairman and he did not permit it to be raised here.

DR. BHAI MAHAVIR: I am not raising it now

(Interruptions)

SHRI LOKANATH MISRA: We do want Orissa to be a colony of the Centre. We want a representative Government there. Mr. Bhupesh Gupta was pleading the other day that West Bengal should not be a colony of the Centre. We also want a representative Government to be there in Orissa.

SHRI BUPESH GUPTA: The Government is taking up the Bill on Defections on the basis of the unanimous recommendation of the Committee. ..

MR. DEPUTY CHAIRMAN: That is again a separate matter. Please sit down.

DR. BHAI MAHAVIR: After all, people have defected from the ruling party.

MR. DEPUTY CHAIRMAN: Please sit down.

DR. BHAI MAHAVIR: Just listen to me for a minute. What I am saying is whether the Chief Minister has a right to advise...

MR. DEPUTY CHAIRMAN: I have not permitted you to raise it...

(Interruptions)

THE SEAWARD ARTILLERY PRACTICE (AMENDMENT) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to move that the following amendments made by the Lok Sabha in the Seaward

Artillery Practice (Amendment) Bill, 1972,
be taken into consideration namely:

Enacting formula

1. That at page 1, line 1, for "Twenty-
third" substitute "Twenty
fourth".

Clause 1

2. That at page 1, line 4, for "1972"
substitute "1973".

*The question was put and the motion was
adopted.*

SHRI J. B. PATNAIK; Sir, I beg to move
that the amendments made by the Lok Sabha
in the Bill be agreed to.

*The question was put and the motion was
adopted.*

SHRI BHUPESH GUPTA; Are you
passing the Bill yourself?

**REFERENCE TO RESIGNATION
OF SOME MEMBERS FROM THE
RULING PARTY IN ORISSA ASSEMBLY**

श्री नागेश्वर प्रसाद शाहा (उत्तर प्रदेश):
श्रीमन्, मेरा एक व्यवस्था का प्रश्न है।
मेरा प्रश्न यह है कि आप तो भारतीय भाषा
के बड़े पोषक हैं। मैं पिछले पांच मिनट से
अपना व्यवस्था का प्रश्न उठाना चाहता
हूँ, लेकिन जो लोग अंग्रेजी बोल रहे हैं, उन को
तो आप सुन रहे हैं और जो देशी भाषा
में मैं बोल रहा हूँ तो मेरी बात आप नहीं
सुन रहे हैं।

श्री उपसभापति : मैं सबकी बात सुन
रहा हूँ।

श्री नागेश्वर प्रसाद शाही : चूंकि श्रीमन्
के हाथ में सदन की व्यवस्था है तो आप
हमारी तरफ ध्यान नहीं देंगे तो बात कैसे चलेगी।

श्री उपसभापति : मैं सबको सुन रहा
हूँ और आपको भी सुन रहा हूँ।

श्री नागेश्वर प्रसाद शाही : एक संवैधानिक
संकट उपस्थित है, उत्पन्न हो गया है
उड़ीसा में उसके उपर...

श्री उपसभापति : मैं उसके लिए इजाजत
नहीं देता। चेयरमैन साहब के पास वे आये थे

और उनको इजाजत नहीं मिली। लेकिन
उसके बाद भी उन्होंने अपनी बात कह दी।
अब तो वह बात खत्म हो गई।

**THE DIPLOMATIC AND CONSU-
LAR OFFICERS (OATHS AND FEES)
(EXTENSION TO JAMMU AND
KASHMIR) BILL, 1972.**

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDAR PAL SINGH): Sir, I beg
to move that the following amendments made
by the Lok Sabha in the Diplomatic and
Consular Officers (Oaths and Fees)
(Extension to Jammu and Kashmir) Bill,
1972, be taken into consideration, namely:—

Enacting formula

1. That page 1, line 1, for "Twen-
ty-third" substitute "Twenty-Four
th".

Clause 1

2. That at page 1, line 4, for
"1972" substitute "1973".

The question was proposed SHRI
BHUPESH GUPTA (West Bengal): We do
not want to speak. But I know why you are
asking us to speak. When the other Resolu-
tion comes up, there will be nobody on the
Government side. Now that you want us to
speak. I would like to know why 1972 is
changed into 1973.

MR. DEPUTY CHAIRMAN: The
Minister may reply to his speech.

SHRI SURENDAR PAL SINGH: The Bill
was passed by the Rajya Sabha in 1972. In the
Lok Sabha it was passed only in 1973.

SHRI BHUPESH GUPTA: You could not
pass the Bill in the same year. That shows
your utter incompetence.

MR. DEPUTY CHAIRMAN: You can
speak only on the two amendments.

श्री जगदम्बी प्रसाद यादव (बिहार) :
श्रीमन्, काश्मीर की समस्या सुलझाने के
बदले मैं देख रहा हूँ कि दिन ब दिन उलझती
जा रही है।